

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:847
ANSWERED ON:12.11.2010
HOSPITAL BEDS FOR POOR
Sayeed Muhammed Hamdulla A. B.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether private hospitals availing concessional land allotment have to keep aside 10 beds for the economically poor people;
- (b) if so, the details thereof;
- (c) whether the directions are being met by these hospitals in letter and spirit;
- (d) if not, the reasons therefor; and
- (e) the corrective steps taken by the Government in this regard?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

- (a) & (b): Health being a state subject, it is for the concerned State Government to monitor and regulate the functioning of Private hospitals and nursing homes in their State. However, private hospitals in Delhi who have availed concessional land allotment from DDA and L&DO are required to keep 10% of total beds free for poor patients having monthly family income upto Rs.4000 or less in pursuance of Hon'ble Delhi High Court Order dated 22-03-2007 passed in Writ Petition No. 2866/2002 (Social Jurist Vs UOI & Ors.)
- (c) to (e): Three hospitals have refused to provide free treatment on the plea that they are not covered by High Court Judgement. Their case is subjudice in Hon'ble High Court Delhi.